

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI
COURT-IV**

Date of Hearing/ Decision : **09.03.2017**

Appeal No. C/373/2011 -CU (DB)

[Arising out of the Order in Appeal No. OIA- CC(A)-CUS/ICD/118/2011 dated 28.03.2011 passed by Commissioner (Appeals) Customs, New Delhi]

M/s. Rajdeep Impex

... Appellant

vs.

Commissioner of Customs, New Delhi

... Respondent

Appearance:

Rep. by None for the Appellant

Rep. by Shri K. Poddar, DR for the respondent

Coram: Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Order No. 52219/2017 –CU (DB)

Per Mrs. Archana Wadhwa

Notices sent to the appellant have been received back with endorsement "Left". There is no other address of the appellant is available on record. Accordingly, we dismiss the appeal for non-prosecution with liberty to the appellant to approach the Tribunal for restoration on sufficient cause being shown.

[Order dictated and pronounced in the open court]

(V. Padmanabhan)
Member (Technical)

(Archana Wadhwa)
Member (Judicial)